



**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3653/2019

This the 20th day of December, 2019

Hon'ble Mr. A.K. Bishnoi, Member (A)

Smt. Asha Rani
Age 36 years, Gr.-C
D/o Late Shri Raj Kumar
W/o Late Shri Suresh
R/o Hari Nager, Ward No.26, Kaithal, Haryan.

.....Applicant

(By advocate :Ms. Neelima Rathore with Mr. U. Srivastava)

Versus

Union of India through

1. The General Manager
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway, Estate Entry Road, New Delhi.

..... Respondents

ORDER (ORAL)

Heard Ms. Neelima Rathore, counsel for applicant.

2. The present OA has been filed for release of family pension to the applicant. Learned counsel for the applicant submits that a representation in this regard has been made on 17.07.2019 (Annexure A/1) which has not been decided by the respondents. She further submits that the applicant would be satisfied, if respondents are directed to decide the issue in a time bound manner.



3. Under the circumstances, the OA is disposed of at admission stage itself without going into the merit of the case,, with a direction to the respondents to consider the representation dated 17.07.2019 of the applicant and decide upon through a reasoned and speaking order, as per law, within two months from the date of receipt of a certified copy of this order. There shall be no order as to costs.

**(A.K.Bishnoi)
Member (A)**

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